

# **JOINT COMMITTEE REPORT**

IN COMPLIANCE OF HON'BLE NGT (CZ)

ORDER DATED 13.10.2023

**IN ORIGINAL APPLICATION. 141/2023 (CZ)**

Omaxe Panorama City Villas  
Resident Welfare Society, Bhiwadi

Vs.

Omaxe Limited & Ors.

## **Committee Members**

1. Shri Dinesh Meena, Chief Health Inspector (CHI), Municipal Council Bhiwadi.
2. Shri Mohit Jain, Scientist C, CGWB, Western Region, Jaipur.
3. Shri Mahesh Dutt Purohit, Scientist D, IRO, MoEF & CC Jaipur.
4. Shri H.R. Kasana, SEE, SEIAA, Jaipur.
5. Shri P. Jagan, Regional Director, CPCB, Bhopal.

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## **Factual and Action Taken Report of the Joint Committee in Original Application No. 141/2023 in the matter of Omaxe Panorama City Villas Resident Welfare Society, Bhiwadi Vs M/s Omaxe Limited &Ors.**

The National Green Tribunal, Central Zone Bench, Bhopal in Original Application No.141/2023 in the matter of Omaxe Panorama City Villas Resident Welfare Society, Bhiwadi Vs M/s Omaxe Limited & Ors, passed an order dated 13.10.2023 through which has constituted a joint committee to verify the grievances and deficiencies noted in the application filed by applicant before Hon'ble NGT. The joint committee consisting of -

- i. One representative from Municipal Commissioner, Bhiwadi.
- ii. One representative from MoEF & CC, Integrated Officer, Jaipur Rajasthan.
- iii. One representative from CPCB.
- iv. One representative from State Level Environment Impact Assessment Authority, Rajasthan.
- v. One representative from Central Ground Water Authority.

Hon'ble NGT CZ Bhopal vide its order dated 13.10.2023 directed as follows -

- A. The committee is directed to visit the site and after site inspection to submit the factual and action taken report.
- B. The committee further directed to take necessary action immediately in case of violation and to ensure that necessary infrastructure be made by the respondent no. 1/ project proponent within timeline prescribed by the joint committee on the cost of project proponent.
- C. Applicant is also directed to supply the copy of the application and relevant documents to the committee and respondent within a week.
- D. The report in the matter be filed by the committee through email

Copy of The National Green Tribunal, Central Zone Bench, Bhopal order dated 13.10.2023 is enclosed at **Annexure-I**.

In compliance to above Hon'ble Court order dated 13.10.2023, the following officials have been nominated as member of joint committee by respective departments:-

6. Shri Dinesh Meena, Chief Health Inspector (CHI), Municipal Council Bhiwadi.
7. Shri Mohit Jain, Scientist C, CGWB, Western Region, Jaipur.
8. Shri Mahesh Dutt Purohit, Scientist D, IRO, MoEF & CC Jaipur.
9. Shri H.R. Kasana, SEE, SEIAA, Jaipur.
10. Shri P. Jagan, Regional Director, CPCB, Bhopal.

The joint committee members have visited the site at Bhiwadi on 08.12.2023 for verification of grievances made and deficiencies noted in the application by applicant. At the time of site visit members of Omaxe Panorama City Villas Resident Welfare Society, Bhiwadi were present and project proponent was not present at the site. During the course of site visit the joint committee has made the following observations against the grievances raised by the applicant:-

**Grievance** – *PP has not provided STP of adequate capacity and also not connected the sewer line of the flats (except City Homes) and residential plots & villas to the STP.*

Observations: - As per the Environmental Clearance granted by State Level Environment Impact Assessment Authority, Jaipur vide letter dated 31.03.2009 to the integrated township; the total water requirement is 1568 KLD (1468 KLD for domestic + 63 KLD for horticulture + 27 KLD for DG set cooling) against which volume of waste water generation is 1175 KLD. During site visit, the joint committee observed that a MBBR technology based 1250 KLD capacity STP plant is established for the treatment of sewage generated from various domestic utilities in the premises. The STP was found operational on part capacity. Committee has observed that proper sewage collection system, manhole and metering arrangements etc were not provided. This reveals that the STP was operating on part capacity as it doesn't have adequate sewage collection system.

These mentioned facts were also observed and verified by inspecting team of Regional Office, RSPCB, Bhiwadi during its visit dated 10.02.2023. The sample of treated waste water from outlet of STP was collected by the joint committee and the results of analysis report shows that the STP is not working efficiently and required proper maintenance & operation. The photographs taken during visit & analysis report are enclosed as Annexure-II.

**Grievance** – *STP is of inadequate capacity and during inspection it was partially operational and was not being maintained properly.*

**Observations:-** The joint committee found that STP was in operation partially and the pp has not provided proper sewage collection system, manhole and metering arrangements etc thus the comments regarding adequate capacity of STP could not be made at this stage. The sample of treated waste water from outlet of STP was collected by the joint committee. The result of analysis report dated 17.12.2023 shows most of the parameters are exceeding the limit imposed by RSPCB through CTO under Water Act 1974 reveals that the STP is not working efficiently and required proper maintenance & operation. The photographs taken during visit are enclosed at **Annexure-II**.

**Grievance** – *The sewage generated from the flats (except City Homes) and residential plots & villas gets collected to manholes & overflows time to time as reported by the residents present during inspection. Due to absence of outlet of these sewer lines, possibility of percolation of sewage into the ground may not be ruled out.*

**Observations :-** At the time of inspection, joint committee observed that pp has not provided proper sewage collection system from all residential plots & villas & manholes and overflow was also found. The photographs of the situation taken during visit are enclosed at **Annexure-II**.

**Grievance –** *The project proponent/respondent no. 1 has been extracting groundwater without requisite permissions. PP has provided water meters but these were not operational at the time of inspection. NOC from CGWA for groundwater abstraction has not been submitted.*

**Observations :-** During the site visit the joint committee observed that two bore-wells established within the premises and provided metering system but not operational. Besides above, the details of action taken / correspondence made by CGWA in the matter is as follows

1. M/s. Omaxe Ltd. has applied offline vide Application No. 21-4/294/RJ/INF/2008 in 2008 for proposed Ground Water withdrawal of 520 m<sup>3</sup>/day or 189800 m<sup>3</sup>/year through 2 proposed tube wells herein after mentioned as by the firm. The firm M/s Omaxe City By Krishan Kripa Buildcon Pvt. Ltd., initially applied offline on 28.11.2008 for the withdrawal of 520 m<sup>3</sup>/day or 189,800 m<sup>3</sup>/year through 2 proposed tube wells in the name of M/s. Omaxe City by Krishan Kripa Buildcon Pvt. Ltd. In Village Husingpur and Banbeerpur, Bhiwadi. After duly considering their application NOC was issued on 28.11.2008 for 300 m<sup>3</sup>/day or 109500 m<sup>3</sup>/year of ground water through two proposed tube wells in the village of Husingpur and Banbeerpur, Bhiwadi, Rajasthan. The copy of the Application and NOC are annexed as **Annexure-III and IV**.
2. That the NOC issued by the Central Ground Water Authority was expired on 27.11.2010, but the Omaxe City by Krishan Kripa Buildcon Pvt. Ltd. has not applied for the renewal/extension which as per rules they were supposed to do.
3. That the Omaxe Ltd. has again applied for Ground Water Withdrawal online vide Application No.21-4/1054/RJ/INF/2016 on 10.12.2016 for proposed Ground Water withdrawal of 1028 m<sup>3</sup>/day or 109500 m<sup>3</sup>/year through 3 proposed bore wells in the name of M/s. Omaxe Panarma City by Kirshan Kirpa Buildcon Pvt. Ltd. and Praveen Buildcon Pvt. Ltd., Village Husingpur and Banbeerpur Bhiwadi, Rajasthan and the application was rejected on 17.02.2017. The copy of the Application and Rejection Letter is annexed as **Annexure-V and VI**.
4. That a Show Cause Notice dt. 06.12.2019 for extracting Ground Water illegally without valid NOC to the Project Proponent. The Project Proponent did not replied to the same. The copy of the Show Cause Notice dt. 06.12.2019 is annexed as **Annexure-VII**.
5. That the Project Proponent again applied online vide Application No.21-4/9388/RJ/INF/2018 on 12.02.2018 for existing Ground Water withdrawal of 460.69 m<sup>3</sup>/day 168152 m<sup>3</sup>/year through 2 existing bore wells in the name of M/s. Omaxe Panarma City, Village Husingpur and Banbeerpur and the said application was rejected on 04.02.2021. The copy of the Application and Rejection letter is annexed as **Annexure-VIII and IX**. The application was rejected due to the reason of non-fulfilment of the criteria/documents as per the CGWA Guidelines, 2020 despite repeated reminders. In the

said rejection letter it has been mentioned in clear terms that withdrawal of the Ground Water without valid NOC will be treated as illegal and shall be liable for penal action as per Notified Guidelines, 2020.

6. There was no direction to impose environmental compensation prior to CGWA guidelines 2020. Hence EC was not imposed. An advisory letter was also sent to the firm via mail dated 03.11.2021 to apply for the NOC on the NOC-AP portal before 31.03.2022. Copy of letter is annexed as **Annexure-X**.
7. Central Ground Water Authority has shared NOC issued from time to time to the District Collector/ District Magistrate to initiate action as per CGWA guidelines for illegal withdrawal/ Not having valid NOC. Copy of the latest letter dated 21.03.2023 is annexed as **Annexure-XI**.
8. That the Central Ground Water Authority issued a Show Cause Notice dt. 23.11.23 for extraction of Ground Water illegally without any valid NOC. The project proponent did not reply or complied with the conditions. The copy of the said Show Cause notice dt. 23.11.23 is annexed as **Annexure-XII**.
9. That as per Application No.21-4/294/RJ/INF/2008 dt.28.11.2008 and Application No.21-4/1054/RJ/INF/2016 dt.10.12.2016, about 2 and 3 bore wells were proposed respectively but as per the Application No.21-4/9388/RJ/INF/2018 dt. 12.02.2018, two bore wells were already existed since 2008. The Project Proponent has submitted the Authority/ CGWA wrong and misleading information about the construction of bore wells. It is further submitted that the Project Proponent has not submitted any Ground Water abstraction data to Central Ground Water Authority.
10. That on account of illegal ground water abstraction, as per Public Notice No.8/2017 dt.23.10.2017 issued by Central Ground Water Authority as well as Notified guidelines 2020 (S.O.3289(E) dt.24.09.2020 (Section 13), Central Ground Water Authority has appointed the District Magistrate/District Collector/Sub Divisional Magistrates of each Revenue District/Sub Division as authorized officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressed platform related to ground water in their respective jurisdictions. True copy the same is annexed as **Annexure-XIII**. The photographs taken during visit are enclosed at **Annexure-XIV**.

**Grievance** – *The deficiencies and neglect of the project proponent has been causing immense Air Pollution as well. The housing society has four D.G. Sets and all the D.G. Sets are not having stacks of adequate height. In compliance to directions of CAQM, dual fuel conversion DG sets along with installation of Retrofit of Emission Control Device (RECD) were not observed at site.*

**Observations** :- At the time of inspection the joint committee found three D.G. Sets of 1 x 250 KVA and 2 x 200 KVA have been installed with acoustic enclosure and adequate stack height within the premises. In compliance to directions of CAQM, dual fuel conversion of these D.G. Sets along with installation of RECD have not been provided by pp.

**Grievance** – *The unsafe disposal of garbage has been causing land pollution. Municipal solid waste is not being dumped at the earmarked site and was found dumped on open land within*

the premises. No arrangement was observed within the society for segregation & disposal of solid waste & debris.

**Observations** :- During the site visit the joint committee observed that municipal solid waste instead of dumping at the earmarked site was dumped on open land within the premises. No proper arrangements for segregation & disposal of municipal solid waste & debris have been provided by pp. The photographs of unscientific manner disposal of MSW & Debris taken during visit are enclosed at **Annexure-XV**.

**Grievance** – The water treatment plant built by the project proponent/respondent no.1 has been faulty since its inception. The machinery used for extraction of groundwater and supplying it to the houses is faulty, broken and rusted. The two lids of the tank where water is collected are always open for animals and insects to fall and die, which water is being distributed to the houses.

**Observations** :- The joint committee visited the site and observed that the water treatment plant was not operational and inadequate and Raw Ground Water without any primary filtration was stored in the water tank and supplied to the residents of the society directly. The digital flow meters fitted with the two bore wells were also not functional and there was no record of the quantum of ground water abstracted. The photographs taken during visit are enclosed at **Annexure-XVI**.

**Action Taken/ Proposed by Joint Committee** :- Since, no responsible person/representative of M/s Omaxe Limited was present during the site visit by joint committee, therefore the deficiencies observed could not be communicated to the pp. In view of this, Hon'ble NGT may direct the Rajasthan State Pollution Control Board, Jaipur for taking necessary action in the matter to resolve the grievances of the applicant.

**Conclusion of Joint Committee**:- In view of the above observations & facts, the Hon'ble NGT may direct the Rajasthan State Pollution Control Board, Jaipur for taking necessary action in the matter to resolve the grievances of the applicant.



(Dinesh Meena)  
Chief Health Inspector  
Municipal Council  
Bhiwadi



(Mohit Jain)  
Scientist – C  
CGWB  
Jaipur



(Mahesh Dutt Purohit)  
Scientist D  
IRO, MoEF & CC  
Jaipur



(H.R. Kasana)  
SEE  
SEIAA, Jaipur



(P. Jagan)  
Regional Director  
CPCB, Bhopal

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)  
Original Application No. 141/2023(CZ)**

Omaxe Panorama City Villas Resident  
Welfare Society, Bhiwadi

Applicant(s)

Vs

M/s Omaxe Limited & Ors.

Respondent(s)

Date of Hearing: **13.10.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): Mr. Vaibhav Mahajan, Adv.  
(with Ms. Anchal Bumb, Adv. &  
Ms. Srishti Agrawaal, Adv.)

For Respondent(s): None.

**ORDER**

1. This original application highlights the blatant violation of environmental laws and rules especially Section 33, 43, 44 of the The Water (Prevention and Control of Pollution) Act, 1974 and Section 22A, 37 and 39 of the Air (Prevention and Control of Pollution) Act, 1981 on the following grounds:-

*"Firstly, the Sewage Treatment Plant is still not properly functional as can be seen from report dt. 09/03/2023, 10/02/2023, 11/12/2019 and letter dt. 11/05/2018, 25/02/2020 of the Rajasthan State Pollution Control Board. The comments section of the verification report dt. 09/03/2023 clearly notes*

*" b) PP has not provided STP of adequate capacity and also not connected the sewer line of the flats (except "City Homes") and residential plots & villas to the STP.*

*c) STP is of inadequate capacity & during inspection it was partially operational and was not being maintained properly.*

*e) The sewage generated from the flats (except "City Homes") and residential plots & villas gets collected to manholes & overflows time to time as reported by the residents present during inspection. Due to absence of outlet of these sewer lines, possibility of percolation of sewage into the ground may not be ruled out."*

*"Secondly, the project proponent/Respondent No.1 has been extracting groundwater without requisite permissions. As per the verification report dt. 09.03/2023*

*"5. Borewells (02 nos.) were found established within the premises & PP has provided water meters but these were not operational at the time of inspection. NOC from CGWA for ground water abstraction has not been submitted."*

*It is to be noted that as per the inspection report dt. 10/02/2023 "NOC obtained for 300 KLD abstractions on in Nov 2008, expired on Nov 2010 (two year from date of issuance) Applied for fresh application on 12/02/2018 for abstraction of 460.69 KLD Valid NOC has not been submitted/produced during inspection"*

*"Thirdly, the deficiencies and neglect of the Project Proponent has been causing immense Air Pollution as well. As per the inspection of the State Pollution Control Board on 11/05/2018 the housing society has four DG sets of 250 KVA, 40 KVA, 200 KVA and 200 KVA and all the DG sets are not having stacks of adequate height.*

*"PP has provided 01 DG set (250 KVA) & 02 DG sets (200 KVA each) with acoustic enclosure & adequate stack height. In compliance to directions of CAQM, dual fuel conversion DJ sets along with installation of RECD were not observed at site."*

*"Fourthly, the unsafe disposal of garbage has been causing land pollution. The verification report dt. 09/03/2023 observed*

*"7. Municipal solid waste is not being dumped at the earmarked site and was found dumped on open land within the premises. No arrangement was observed within the society for*

*segregation & disposal of solid waste & debris. The person present during inspection informed that site for treatment & disposal of MSW was to be developed by the builder within the premises but no action has been taken in this regard”*

*“Fifthly, the Water treatment plant built by the Project Proponent/Respondent No.1 has been faulty since its inception. The machinery used for extraction of ground water and supplying it to the houses is faulty, broken and rusted. The two lids of the tank where water is collected are always open for animals and insects to fall and die, which water is being distributed to the houses.”*

2. The substantial issue of environment has been raised.
3. Issue notice to the respondents returnable within four weeks. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email within one week. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
4. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
  - i. One representative from Municipal Commissioner, Bhiwadi.
  - ii. One representative from MoEF&CC, Integrated Officer, Jaipur, Rajasthan.
  - iii. One representative from CPCB.
  - iv. One representative from State Level Environment Impact Assessment Authority, Rajasthan.
  - v. One representative from Central Ground Water Authority.
5. The Committee is directed to visit the site, and after site inspection to submit the factual and action taken report. We further direct the Project Proponent to submit the action plan regarding compliances with the concerned conditions, grievances made and deficiencies noted in the application.

6. The committee is further directed to take necessary actions immediately in case of violation and to ensure that necessary infrastructure be made by the respondent no. 1/project proponent within a timeline prescribed by the joint committee on the cost of project proponent.
7. Applicant is also directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
8. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **19<sup>th</sup> December, 2023.**

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

13<sup>th</sup> October, 2023  
O.A. No. 141/2023 (CZ)  
PN

Annexure-II : Photographs of the STP installed at the site.

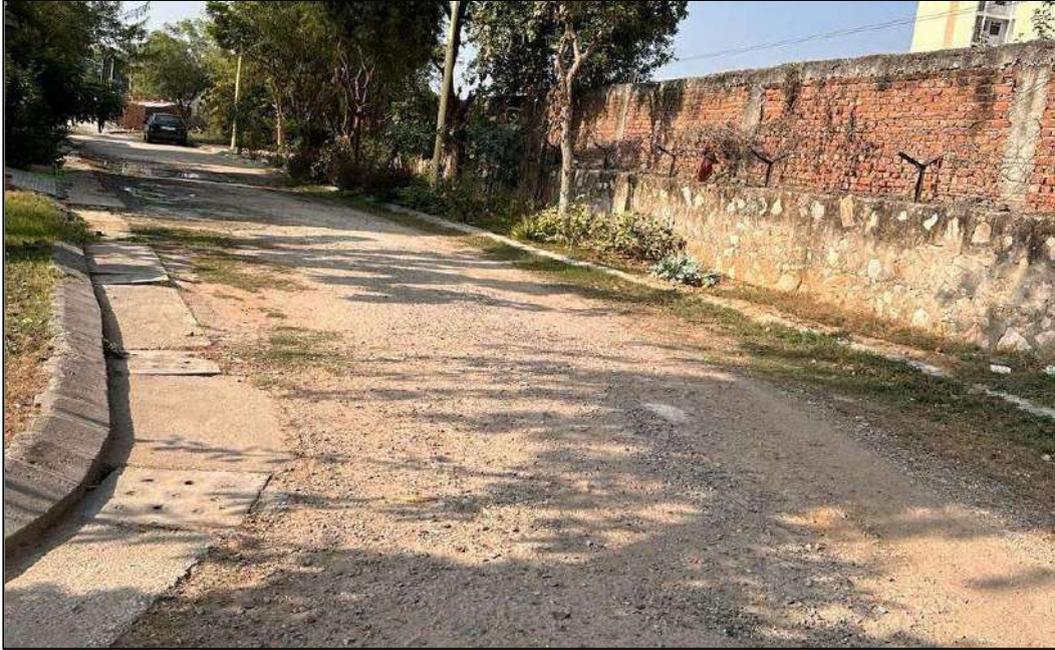
















REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi  
Email: [robhiwadi@gmail.com](mailto:robhiwadi@gmail.com) Website [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in)

No: RPCB/RO/BWD/3211/3603

Date-04/01/2024

Regional Director  
Regional Directorate/Project Office,  
CPCB Bhopal,

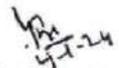
Sub- Analysis reports of M/s Omaxe Ltd. (Project name- Omaxe Panorma City) situated at village- Husingpur & Banbeerpur, Bhiwadi, Tehsil Tijara, District- Khairthal-Tijara

Ref- i) Water samples collected from Inlet & Outlet of STP on 08/12/2023 by Board Officials  
ii) Analysis report dated 17/12/2023

Sir,

Apropos above, as per verbal directions received from Regional Director, CPCB Bhopal water samples were collected from Inlet & Outlet of STP of housing project M/s Omaxe Ltd. (Omaxe Panorma City) located at village – Husingpur & Banbeerpur, Bhiwadi, Tehsil- Tijara, District- Khairthal- Tijara on 08/12/2023 by State Board Official for analysis purpose. Analysis reports of the same are being forwarded to Zonal office, CPCB Bhopal for kind information & further needful action at their level.

Yours Faithfully,

  
(Amit Sharma)  
Regional Officer

Encl:

1. A/R dated 17/12/2023

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 23452

Report On : 17/12/2023

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/12/2023 from Chhote Lal Meena, JEE, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of M/S M/s Krishan Kripa Buildcon Pvt. Ltd. , Plant - Omaxe City [118918] ,Village Hushingpur Banbeerpur, Tehsil Tijara, Alwar Rajasthan , City- Husingpur Tehsil- Tijara , District- KHAIIRTHAL-TIJARA Collected from Inlet of STP Collected on 08/12/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/12/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.01
2	Total Suspended Solids mg/l	331
3	Chemical Oxygen Demand (COD) mg/l	502
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	280
5	Oil & Grease mg/l	22.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 17/12/2023

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Bhiwadi  
G.O-I, Phase-2, RIICO Industrial Area,  
Bhiwadi  
Phone: 01493-221435

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 23451

Report On : 17/12/2023

I hereby certify that I Dr **Rajendra Singh Meena**, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/12/2023 from **Chhote Lal Meena, JEE, Bhiwadi ,RSPCB Bhiwadi** a sample of Waste Water of **M/S M/s Krishan Kripa Buildcon Pvt. Ltd. , Plant - Omaxe City [118918] ,Village Husingpur Banbeerpur, Tehsil Tijara, Alwar Rajasthan , City- Husingpur Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Outlet of STP** Collected on 08/12/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/12/2023 and declare the result of the analysis to be as below :-

No.	Parameters	Result
1	pH	8.11
2	Total Suspended Solids mg/l	126
3	Chemical Oxygen Demand (COD) mg/l	304
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	115
5	Oil & Grease mg/l	12.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 17/12/2023

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,  
Bhiwadi

Phone: 01493-221435

CENTRAL GROUND WATER AUTHORITY.

(Constituted under section 3 (3) of the Environment (Protection) Act, 1986)  
APPLICATION FOR PERMISSION TO ABSTRACT GROUNDWATER FOR  
INFRASTRUCTURE PROJECTS

**1. General Information**

(i) Name of the Infrastructure: "Omexe City"

(ii) Location details of the Infrastructure unit:

Village/Town : Hushingpur and Banbeerpur , Bhiwadi  
Block/Mandal : Tijara  
Tehsil/Taluka : Tijara  
District : Alwar  
State : Rajasthan

(attach site plan and location map)

**Site plan is enclosed as Annexure 1a and 1b.**

Urban Development Authority/Municipal Corporation/Gram Panchayat:

**Urban Improvement Trust (UIT)**

(iii) Communication address:

M/s Krishan Kripa Buildcon Pvt. Ltd.,  
Praveen Buildcon Pvt. Ltd.,  
Corporate office: 7, LSC, Kalkaji, New Delhi.

(iii) Type of Infrastructure

(a) Residential township : Residential Township  
(b) Commercial activity :  
(c) Industrial activity :  
(d) Others :

(v) Land use details of the existing/proposed Industrial unit premises

Total land area : 174102.52 sq m  
Rooftop area of buildings/sheds : 132459.33 sq m  
Road/paved area : 32922.33 sq m  
Green belt area : 8720.76 sq m  
Open land :

(vi) Source of availability of surface water, if any - furnish details

No surface water is available on the proposed site.

(vii) Average Annual rainfall in the area : 577.7 mm

- (viii) Whether groundwater utilization for:  
 (a) Expansion programme  
 (b) New Project : it is New Project

2. Total number and type of:

- a) Dwelling units : Villas -186, EWS-118, Group Housing - 1550, Group Housing EWS-78  
 b) Commercial units : Shops 10.  
 c) Industrial units : --  
 d) Others : School 4, Dispensary 1.

3. Detail of water requirement / recycled water usage: (Please enclose flow chart of activities and requirement of water at each stage)

- (i) Net water requirement : 520 m<sup>3</sup>/day  
 Ground Water utilization : 520 m<sup>3</sup>/day  
 Surface Water utilization : Nil m<sup>3</sup>/day  
 Proposed/existing water supply from any agency : Nil m<sup>3</sup>/day

**Note:** Initially the water requirement will be 926 m<sup>3</sup>/day. After the operationalisation of STP (i.e., after the 1 to 2 months) the total water requirement will be reduced to 520 m<sup>3</sup>/day.

Water flow chart indicating the water requirement at every stage of activities is enclosed as **Annexure II**

(ii) Breakup of water requirement and usage:

Activity	Existing requirement (m <sup>3</sup> /day)	Proposed requirement (m <sup>3</sup> /day)	Total requirement (m <sup>3</sup> /day)	No. of operational days in a year	Annual requirement (m <sup>3</sup> /year)
Residential/ domestic	--	520	520	365	189800
Commercial activity	--	Nil	Nil	Nil	Nil
Greenbelt development/	--	65	65*	365	23725*
Industrial activity	--	Nil	Nil	Nil	Nil
Other use	--	341	341*	365	124465*
Grand total	--	926	926	--	337990

\* will be used from Recycled water from STP

- (iii) Whether ETP/STP proposed, if so furnish following details on reuse of recycled water:

STP has been proposed of 850 KLPD capacity (Fluidized Aerobic Bioreactors (FAB)) Tertiary treatment to generates 659 KLPD. The Details of reuse of the recycled water is given below.

Activities	Availability of Treated Water	
	M <sup>3</sup> /day	M <sup>3</sup> /year
Total treated water available	659	240535
Industrial	nil	nil
Commercial	Nil	Nil
Green belt development	65	23725
Other use	341	124465
<b>Total</b>	<b>406</b>	<b>148190</b>

4. Whether local government water supply network exists in the area, if yes, provide details.

No supply system exists in the project area.

5. Whether obtained/applied for water supply from government/private agency, if so, furnish following details:

- a) If water supply committed, give details:  
b) If water supply denied, give reasons therefore:

No.

6. Details of existing/proposed groundwater abstraction structures:

Details	Existing structure	Proposed structure
Number of structure	--	2
Type of structure (dug well, tube well, bore well, dug cum bore well)	--	Tube well
Year of construction	--	Will be communicated to CGWA after the construction
Depth (meter)	--	120
Diameter (mm)	--	102
Depth to water level (meters below ground	--	18-30 mbgl

Discharge (m <sup>3</sup> /hour)	--	18 m <sup>3</sup> /hour
Operational hours/day	--	14.5 hours /day
Operational days/year	--	365
Mode of lift and Horse Power of pump	--	5 HP Submersible pump
Whether fitted with meter or not	--	Proposed to fit water meter
Whether permission/ registered with CGWA, if so details thereof	--	To be applied

- 7 Groundwater availability (please enclose a comprehensive report/ note on groundwater condition/groundwater quality in and around the area)

Enclosed as **Annexure III**

8. Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (attach report on comprehensive & feasible Rainwater harvesting/recharge proposal).

Enclosed as **Annexure III**

- 9 Copy of Approval letter of State Government Agency approving the Infrastructure development to be attached.

State Govt. approval letter is enclosed **Annexure IV**

- 10 Copy of referral letter from State Pollution Control Board/Bureau of Indian Standards/Ministry of Environment and Forests/other statutory agencies may be attached in case referred or obtained, if not, reason thereof.

Copy of the referral of

1. Copy of the application seeking the Consent for NOC from Ministry of Environment and Forest is enclosed as **Annexure V**
2. Copy of the application seeking the Consent for NOC from Rajasthan State Pollution Control Board is enclosed as **Annexure VI**

- 11 Have you applied for groundwater clearance permission earlier from CGWA/State Government Agency, if so, give details thereof with status.

No.

**Undertaking**

It is to certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage the application will be rejected.

Date

Place

For KRISHNA ENGINEERING COLLEGE PVT. LTD.  
Signature of the applicant (with office seal) Director

**Annexure-IV : Copy of the NOC Issued for Omaxe City for GW abstraction of 300 cum/day**



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga  
Rejuvenation  
Central Ground Water Authority (CGWA)  
**Application for Issue of NOC to Abstract Ground Water (NOCAP)**



Welcome: AOWestR  
Previous Login Date Time: 01/12/2023 10:42:06 AM , IP Address: 10.50.16.147

[Logout](#)

New - Infrastructure Issued Letter Details	
<b>Application Number : 21-4/294/RJ/INF/2008 ( Archival )</b>	
<b>Application Code :</b>	61826
<b>1. General Information:</b>	
Water Quality Type: *	Fresh Water
Application Type Category/ Type of Application: *	Residential township
(i) Name of Infrastructure: *	OMAXE CITY BY KRISHAN KRIPA BUILDCON PVT. LTD.
<b>(ii) Location Details of the Infrastructure Unit</b>	
Address Line 1: *	VILLAGE- HUSHINGPUR AND BANBEERPUR, BHIWADI
Address Line 2:	BLOCK- TIJARA
Address Line 3:	
State: *	RAJASTHAN
District: *	ALWAR
Sub-District: *	TIJARA
Village/Town: *	Banbeerpur
Area Type: *	<b>Non-Notified</b>
Area Type Category: *	<b>Over Exploited</b>
<b>(iii) Communication Address</b>	
Address Line 1: *	M/S KRISHAN KRIPA BUILDCON PVT. LTD.
Address Line 2:	PRAVEEN BUILDCON PVT. LTD.
Address Line 3:	7, LSC KALKAJI, NEW DELHI
State: *	DELHI
District: *	NEW DELHI
Sub-District:	
Pincode: *	110019
Phone Number with Area Code:	
Mobile Number: *	
Fax Number:	
E-Mail: *	

(v) Whether Ground Water Utilization for:	New Industry				
2. Application Status	Approved				
<b>3. Issued Letter Details</b>					
(i) Letter Type	NOC Letter ( <b>NOC Number:</b> CGWA/NOC/INF/ORIG/2008/495)				
(ii) Letter Date	28/11/2008 00:00:00				
(iii) Validity Start Date:	28/11/2008				
(iv) Validity End Date:	27/11/2010				
(v) Water Quality:					
(vi) Ground Water Absiration Approved	300 (m <sup>3</sup> /day) (m <sup>3</sup> /day) (Dewatering, if any) 300 (m <sup>3</sup> /day) (Total) 109500 (m <sup>3</sup> /year)				
(vii) Numbers / Types of Existing and Additional Ground Water Abstraction Structures Recommended to Approve	Existing:	0			
	Proposed / Additional:	2 - Tubewells			
(viii) Recommendation for Quantum of Rainwater Runoff / Artificial Recharge to be Harvested.	90112 (m <sup>3</sup> /year)				
<b>Official Document</b>					
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Submitted On</b>	<b>Submitted By</b>	<b>View File</b>
No Records Exist in Official Document.					

**Annexure-V : Copy of the Application No. 21-4/1054/RJ/INF/2016 for GW abstraction of 1028 cum/day**



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga  
Rejuvenation  
Central Ground Water Authority (CGWA)



Welcome: AOWestR  
Previous Login Date Time: 01/12/2023 08:52:44 AM , IP Address: 157.38.124.30

**Application for Issue of NOC to Abstract Ground Water (NOCAP)**

[Logout](#)

Application for Permission to Abstract Ground Water for Infrastructure Use	
<b>Application Number : 21-4/1054/RJ/INF/2016</b>	<a href="#">Regret Letter</a> <a href="#">Piezometer/Telemetry Detail</a> <a href="#">Payment Details</a> <a href="#">Additional Attachment</a>
<b>Application Code :</b>	1687
<b>Investor Request ID :</b>	
<b>PAN Number :</b>	
<b>GST Number :</b>	
<b>1. General Information:</b>	
<b>Water Quality: *</b>	Fresh Water
<b>Application Type Category / Type of Application: *</b>	Residential township
<b>(i) Name of Infrastructure: *</b>	OMAXE PANARMA CITY BHIWADI 1 BY KRISHAN KIRPA BUILDCON PVT LTD AND PRAVEEN BUILDCON PVT LTD
<b>Is Renew Applied: *</b>	NotDefined
<b>Is Renewd: *</b>	NotDefined
<b>(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *</b>	
<b>Address Line 1: *</b>	VILLAGE – HUSINGPUR AND VILLAGE BANBEER PURI
<b>Address Line 2:</b>	TIGARA
<b>Address Line 3:</b>	ALWAR
<b>State: *</b>	RAJASTHAN
<b>District: *</b>	ALWAR
<b>Sub-District: *</b>	TIJARA
<b>Village/Town: *</b>	Huseengpur
<b>Latitude *</b>	
<b>Longitude *</b>	<a href="#">Show Latitude &amp; Longitude</a>
<b>Area Type: *</b>	<b>Non-Notified</b>
<b>Area Type Category: *</b>	<b>Over Exploited</b>
<b>Whether industry is MSE: *</b>	<b>Not Define</b>
<b>(iii) Communication Address</b>	
<b>Address Line 1: *</b>	M/S KRISHAN KIRPA BUILDCON PVT. LTD. AND M/S PRAVEEN BUILDCON PVT. LTD.

Address Line 2:	7 LSC, KALKA JI.																										
Address Line 3:	NEW DELHI - 110019																										
State: *	DELHI																										
District: *	NEW DELHI																										
Sub-District:																											
Pincode: *	110019																										
Phone Number with Area Code:																											
Mobile Number: *	91-9711800786																										
E-Mail: *	virendersinha@omaxe.com																										
<table border="1"> <thead> <tr> <th>Land Use Details</th> <th>Existing (sq meter)</th> <th>Proposed (sq meter)</th> <th>Grand Total (sq meter)</th> </tr> </thead> <tbody> <tr> <td>Green Belt Area</td> <td>12542.46</td> <td>0.00</td> <td>12542.46</td> </tr> <tr> <td>Open Land</td> <td>0.00</td> <td>0.00</td> <td>0.00</td> </tr> <tr> <td>Road/ Paved Area</td> <td>42920.65</td> <td>0.00</td> <td>42920.65</td> </tr> <tr> <td>Rooftop area of building/ sheds</td> <td>67254.14</td> <td>0.00</td> <td>67254.14</td> </tr> <tr> <td><b>Total</b></td> <td><b>122717.25</b></td> <td><b>0.00</b></td> <td><b>122717.25</b></td> </tr> </tbody> </table>				Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)	Green Belt Area	12542.46	0.00	12542.46	Open Land	0.00	0.00	0.00	Road/ Paved Area	42920.65	0.00	42920.65	Rooftop area of building/ sheds	67254.14	0.00	67254.14	<b>Total</b>	<b>122717.25</b>	<b>0.00</b>	<b>122717.25</b>
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)																								
Green Belt Area	12542.46	0.00	12542.46																								
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Road/ Paved Area	42920.65	0.00	42920.65																								
Rooftop area of building/ sheds	67254.14	0.00	67254.14																								
<b>Total</b>	<b>122717.25</b>	<b>0.00</b>	<b>122717.25</b>																								
(vii) Average Annual Rainfall in the Area (in mm): *	549.10																										
(viii) Whether Ground Water Utilization for: *	<input type="checkbox"/> Drinking and Domestic Use <input type="checkbox"/> Construction Activity Use <input type="checkbox"/> Commercial Use <input type="checkbox"/> Dewatering Use																										
<b>2. Total Number and Type of :</b>																											
a) Dwelling Units *	574																										
Population																											
b) Commercial Units *	85																										
Population																											
c) Industrial Units *	0																										
d) Others *	Commercial, and Community Centre = 710.58 SQM																										
e) Populations Benefited* (In case of Government water supply agencies)																											
<b>3. Details of Water Requirement (Fresh and Recycled Water Usage)</b>																											
<b>3(i) Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day)</b>																											
	Existing	Proposed	Total																								
<b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>																											
a) Ground Water Requirement (m <sup>3</sup> /day): *	0.00	1028.00	1028.00																								
b). Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day): *	0.00	0.00	0.00																								
c). Water Supply from Any Agency (m <sup>3</sup> /day): *	0.00	0.00	0.00																								
<b>Total Fresh Water Requirement : (a+b+c) (m<sup>3</sup>/day)</b>	<b>0.00</b>	<b>1028.00</b>	<b>1028.00</b>																								

d). Recycled Water Usage (m <sup>3</sup> /day):	0.00	540.00	540.00		
<b>Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day) :</b>	<b>0.00</b>	<b>1568.00</b>	<b>1568.00</b>		
<b>3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected</b>					
		No			
(a) Depth to Water level (m bgl)					
(b)Depth upto which dewatering Proposed (m bgl)					
(c) No.of Days for Dewatering					
(d) Estimated Quantity of Ground Water to be Dewaterd	(m <sup>3</sup> /day)				
	(m <sup>3</sup> /year)				
(e) Proposed Utilization of Dewatered Water(S)					
(f) Any Other Information					
<b>(g) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)</b>					
Number of Existing Structures: *	0				
<b>SNo.</b>	<b>Type of Structure Name</b>	<b>Year of Construction</b>	<b>Depth (Meter)</b>		
No Records Exist in De-Watering Existing Structure.					
<b>(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)</b>					
Number of Proposed Structures: *	0				
<b>SNo.</b>	<b>Type of Structure Name</b>				
No Records Exist in De-Watering Proposed Structure.					
<b>6 (a). Groundwater Abstraction Structure- Existing</b>					
Number of Existing Structures: *	0				
<b>SNo.</b>	<b>Type of Structure Name</b>	<b>Year of Construction</b>	<b>Depth (Meter below Ground Level)</b>		
No Records Exist in Groundwater Abstraction Structure-Existing.					
<b>6 (b). Groundwater Abstraction Structure- Proposed</b>					
Number of Proposed Structures: *	3				
<b>SNo.</b>	<b>Type of Structure Name</b>				
1	Borewell				
2	Borewell				
3	Borewell				
<b>3(ii) Breakup of Water Requirement and Usage:</b>					
<b>Activity</b>	<b>Existing Requirement (m<sup>3</sup>/day)</b>	<b>Proposed Requirement (m<sup>3</sup>/day)</b>	<b>Total Requirement (m<sup>3</sup>/day)</b>	<b>No. of Operational Days in a Year</b>	<b>Annual Requirement (m<sup>3</sup>/year)</b>
Residential / Domestic	0.00	1468.00	1468.00	365	535820.00
Commercial Activity	0.00	3.00	3.00	365	1095.00
Industrial Activity	0.00	0.00	0.00	365	0.00

Greenbelt Development / Environment Maintenance	0.00	70.00	70.00	365	25550.00
Other Use	0.00	27.00	27.00	365	9855.00
<b>Grand Total</b>	<b>0.00</b>	<b>1568.00</b>	<b>1568.00</b>		<b>572320.00</b>

3(iii) Whether ETP/STP Proposed, if so furnish following details

Breakup of Recycled Water Usage	(m <sup>3</sup> /day)	(Days)	(m <sup>3</sup> /year)
a) Total Waste Water Generated :	1175.20	365	428948
b). Quantity of Treated Water Available :	540.00		
i). Reuse in Commercial Activity :	443.00	365	161695.00
ii). Reuse in Industrial Activity :	0.00	365	0.00
iii) Reuse in Greenbelt Development :	70.00	365	25550.00
iv) Other Uses :	27.00	365	9855.00
c). Total Treated Water Utilised :	540.00		197100.00
<b>Net Ground Water Requirement: *</b>	<b>1028.00 (m<sup>3</sup>/day)</b>		

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) No

Details:

5.(i) Water Supply Application Status	Applied
(ii) Water Supply Agency	Government
a) Whether Water Supply Committed (\$):	No
b) Whether Water Supply Denied (\$):	No

7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day: (\$) )

Details:

Attach Report on Comprehensive and Feasible Rainwater Harvesting / Recharge Proposal as per annexure-1

8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$) )

Details:

Rainwater Harvesting/Artificial Recharge Measures for Groundwater Recharge in the Area.

9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$) )

Attached

10. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$) )

Letter Number:

Attached Consent/ Approval of Government Agency(Previous: Referral Letter )

State Pollution Control Board		<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>
		1	EC	EIA Clearance- Biwadi-1.pdf	<a href="#">Download</a>	<a href="#">View</a>

**11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:**

**If Yes, so Details thereof with Status:**

Processing Fee:

Bharat Kosh Transaction Ref. No:	
Bharat Kosh Transaction Date:	

**INFRASTRUCTURE USE- Self Declaration**

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to **Regional Director Central Ground Water Board Western Region, 6-A, Jhalana Doongri, JAIPUR, RAJASTHAN - 302004**

3. Incomplete application will be summarily rejected.

4. Processing Fee:  Rs. 1000.00/- (Rupees One Thousand Only)

**Filled By EO:**

Processing Fee Submitted :	No
----------------------------	----

5. Hard copy of application required: \*  Yes

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

Ground Water Charge Type:		<input type="radio"/> Fresh Water <input type="radio"/> Saline/ Brackish <input type="radio"/> Saline-Rann of Kachch	
<b>Ground Water Charge</b>			
<b>SN</b>	<b>Amount</b>	<b>Recieved</b>	<b>Due Date</b>
No Record Exists.			
<b>Ground Water Arrear</b>			
<b>SN</b>	<b>Amount</b>	<b>Recieved</b>	<b>Due Date</b>
No Record Exists.			
(7) Environment Compensation Required:		NotDefined	
<b>Illegal GW Abstraction (From)</b>	<b>(To)</b>	<b>Quantum Of Illegal GW (m3/d)</b>	<b>EC Amount (Rs):</b>
(8) Penalty for non Compliance of NOC conditions Required:		No	
Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.			
<b>Attached Files</b>			
<b>1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	site plan	EIA Clearance- Bhiwadi-1.pdf	<a href="#">Download</a>
			<a href="#">View</a>
<b>2). Location Map : (Refer: 1 (ii))</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	Location map	EIA Clearance- Bhiwadi-1.pdf	<a href="#">Download</a>
			<a href="#">View</a>
<b>3). Documents of Ownership / Lease : (Refer: 1 (v))</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	Documents of Ownership	BHIWADI - 1.docx	<a href="#">Download</a>
			<a href="#">View</a>
<b>4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vii))</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	SASW	BHIWADI - 1.docx	<a href="#">Download</a>
			<a href="#">View</a>
<b>5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	Water Requirement	Water_Balance_-_Bhiwadi_-_1.pdf	<a href="#">Download</a>
			<a href="#">View</a>
<b>6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>
1	Ground Water Availability	Water_Balance_-_Bhiwadi_-_1.pdf	<a href="#">Download</a>
			<a href="#">View</a>
<b>7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)</b>			
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>

1	RWH	Rain_water_Harvesting_-_Bhiwadi_-_1.pdf	<a href="#">Download</a>	<a href="#">View</a>
---	-----	---	--------------------------	----------------------

**8). Authorization Letter (Previous:Authorization) :**

Sr.No.	Attachment Name	File Name	Download File	View File
1	authorization	Water Balance - Bhiwadi - 1.docx	<a href="#">Download</a>	<a href="#">View</a>

**9). Approval Letter of State Government Agency : (Refer 9)**

Sr.No.	Attachment Name	File Name	Download File	View File
1	Approval Letter	Rain_water_Harvesting_-_Bhiwadi_-_1.pdf	<a href="#">Download</a>	<a href="#">View</a>

**10). Ground Water Quality : No Attachment Found !**

**11). Scanned Infrastructure Application : No Attachment Found !**

**12). Extra Attachment : No Attachment Found !**

**13). Bharat Kosh Reciept (Processing Fee) :** No Attachment Found !

**13). Application with Signature and Seal:** No Attachment Found !

**14). Affidavit on non judicial stamp paper of Rs. 10/-regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas:** No Attachment Found !

**15). Certificate of non-availability of water:** No Attachment Found !

**16). Impact Assessment Report by Accredited Consultant in case of Dewatering:** No Attachment Found !

**17). Completion certificate from the concerned agency:** No Attachment Found !

**18). Installation of STP (For New Projects):** No Attachment Found !

**20). Approval from Wetland Authority:** No Attachment Found !

**21). Penalty:** No Attachment Found !

**16). MSME:** No Attachment Found !

**17). Proof of ownership of land of size 200 sq m or more** No Attachment Found !

**18). Proof of ownership/Lease of tanker** No Attachment Found !

**19). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges)** No Attachment Found !

**20). CTE/ CTO/ ToR of MoEF/ SLEIAA :** No Attachment Found !

No Records Exist in CTECTO Document.

**21). Additional Documents :** No Attachment Found !

No Records Exist in Official Document.

**Application Submitted By:** KrishanKirpaBuildconomaxe1

12/1/23, 9:24 AM

NOCAPIN

<b>Application Submitted On:</b>	10/12/2016
<b>Associated User:</b>	KrishanKirpaBuldconomaxe1
<input type="button" value="Print"/> <input type="button" value="Close"/>	

**Annexure-VI : Copy of the Rejection Letter for Application No. 21-4/1054/RJ/INF/2016**



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga  
Rejuvenation  
Central Ground Water Authority (CGWA)  
**Application for Issue of NOC to Abstract Ground Water (NOCAP)**



Welcome: AOWestR

Previous Login Date Time: 01/12/2023 08:52:44 AM , IP Address: 157.38.124.30

[Logout](#)

New - Infrastructure Issued Letter Details	
Application Number : 21-4/1054/RJ/INF/2016	
Application Code :	1687
<b>1. General Information:</b>	
Water Quality Type: *	Fresh Water
Application Type Category/ Type of Application: *	Residential township
(i) Name of Infrastructure: *	OMAXE PANARMA CITY BHIWADI 1 BY KRISHAN KIRPA BUILDCON PVT LTD AND PRAVEEN BUILDCON PVT LTD
<b>(ii) Location Details of the Infrastructure Unit</b>	
Address Line 1: *	VILLAGE – HUSINGPUR AND VILLAGE BANBEER PURI
Address Line 2:	TIGARA
Address Line 3:	ALWAR
State: *	RAJASTHAN
District: *	ALWAR
Sub-District: *	TIJARA
Village/Town: *	Huseengpur
Area Type: *	<b>Non-Notified</b>
Area Type Category: *	<b>Over Exploited</b>
<b>(iii) Communication Address</b>	
Address Line 1: *	M/S KRISHAN KIRPA BUILDCON PVT. LTD. AND M/S PRAVEEN BUILDCON PVT. LTD.
Address Line 2:	7 LSC, KALKAJI,
Address Line 3:	NEW DELHI – 110019
State: *	DELHI
District: *	NEW DELHI
Sub-District:	
Pincode: *	110019
Phone Number with Area Code:	
Mobile Number: *	91-9711800786
Fax Number:	

<https://cgwa-nocin.gov.in/InternalUser/ForRestrictedUser/Infrastructure/New/IssuedLetter/InfrastructureNewIssuedLetter.aspx>

1/2

E-Mail: *	virendersinha@omaxe.com				
(v) Whether Ground Water Utilization for:	New Industry				
<b>2. Application Status</b>	Rejected				
<b>3. Issued Letter Details</b>					
(i) Letter Type	Regret Letter				
(ii) Letter Date	17/02/2017 10:35:00				
(iii) Validity Start Date:					
(iv) Validity End Date:					
(v) Water Quality:					
(vi) Ground Water Abstraction Approved	(m <sup>3</sup> /day) (m <sup>3</sup> /day) (Dewatering, if any) (m <sup>3</sup> /day) (Total) (m <sup>3</sup> /year)				
(vii) Numbers / Types of Existing and Additional Ground Water Abstraction Structures Recommended to Approve	Existing:				
	Proposed / Additional:				
(viii) Recommendation for Quantum of Rainwater Runoff / Artificial Recharge to be Harvested.	(m <sup>3</sup> /year)				
<b>Official Document</b>					
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Submitted On</b>	<b>Submitted By</b>	<b>View File</b>
No Records Exist in Official Document.					

Annexure-VII : Copy of the Show Cause Notice issued for illegal GW withdrawal against the Rejected  
Application No. 21-4/1054/RJ/INF/2016

CENTRAL GROUND WATER AUTHORITY

{Constituted under Section 3(3) of Environment (Protection) Act, 1986}

File No. 21-4/1054/RJ/INF/2016-5729

Date: 6-12-19

NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forest Number S.O. (38) dated 14<sup>th</sup> January, 1997, followed by notification Number S.O.1121 (E), dated 13<sup>th</sup> May, 2010, for the purpose of regulation and control of ground water development and management in the whole of India with powers to take measures to protect ground water resources.

And whereas the Authority, in exercise of its powers and functions under clause (v), sub-section (2) of Section 3 requires the industry/Infrastructure Project/ Mines to obtain No Objection Certificate (NOC) with mandatory conditions / restrictions from CGWA.

And whereas your unit is abstracting ground water without permission (NOC) of Central Ground Water Authority. Therefore, you should stop the abstraction of ground water to avoid action against you under provision of Section 15 and 16 of the Environmental (Protection) Act, 1986.

  
(Regional Director)

To,

OMAXE PANARMA CITY BHILWADI 1BY

KRISHAN KIRPA BUILDCON PVT LTD.

AND PRAVEEN BUILDCON PVT LTD.

FLSC, KALKA GI, District: NEW DELHI

Ph: 011-261110019

केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board

जल शक्ति मंत्रालय/Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR

पश्चिमी क्षेत्र, 6A, झालाना डूंगरी, जयपुर/Western Region, 6A Jhalana Dungri, Jaipur

Tel.: 0141-2403168, 2706338, Fax: 0141-2706991, Email: rdwr-cgwb@nic.in, Web.: www.cgwa-noc.gov.in

**Annexure-VIII : Copy of the Application No. 21-4/9388/RJ/INF/2018 for GW abstraction of 460.69 cum/day**

Government of India

Ministry of Jal Shakti

Department of Water Resources, River Development and Ganga

Rejuvenation

Central Ground Water Authority (CGWA)

**Application for Issue of NOC to Abstract Ground Water (NOCAP)**



सर्वज्ञानं श्रेयम्  
Welcome: AOWestR  
Previous Login Date Time: 01/12/2023 10:13:43 AM, IP Address: 117.199.118.7



[Logout](#)

Application for Permission to Abstract Ground Water for Infrastructure Use	
<b>Application Number : 21-4/9388/RJ/INF/2018</b>	<a href="#">Regret Letter</a> <a href="#">Piezometer/Telemetry Detail</a> <a href="#">Payment Details</a> <a href="#">Additional Attachment</a>
<b>Application Code :</b>	23506
<b>Investor Request ID :</b>	
<b>PAN Number :</b>	
<b>GST Number :</b>	
<b>1. General Information:</b>	
<b>Water Quality: *</b>	Fresh Water
<b>Application Type Category / Type of Application: *</b>	Residential township
<b>(i) Name of Infrastructure: *</b>	OMAXE PANORMA CITY
<b>Is Renew Applied: *</b>	NotDefined
<b>Is Renewd: *</b>	NotDefined
<b>(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (S) *</b>	
<b>Address Line 1: *</b>	VILLAGE HUSHINGPUR AND BANBEERPUR
<b>Address Line 2:</b>	BHIWADI, BLOCK TIJARA
<b>Address Line 3:</b>	DISTRICT ALWAR RAJASTHAN
<b>State: *</b>	RAJASTHAN
<b>District: *</b>	ALWAR
<b>Sub-District: *</b>	TIJARA
<b>Village/Town: *</b>	Huseengpur
<b>Latitude *</b>	
<b>Longitude *</b>	<a href="#">Show Latitude &amp; Longitude</a>
<b>Area Type: *</b>	Non-Notified
<b>Area Type Category: *</b>	Over Exploited
<b>Whether industry is MSE: *</b>	Not Define
<b>(iii) Communication Address</b>	
<b>Address Line 1: *</b>	M/S OMAXE LTD., OMAXE HOUSE, 7 LSC,
<b>Address Line 2:</b>	BEHIND KALKAJI POST OFFICE KALKAJI,

<https://cgwa-nocin.gov.in/InternalUser/ForRestrictedUser/Infrastructure/New/InfrastructureNewViewApp.aspx>

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Address Line 3:	NEW DELHI-110019		
State: *	DELHI		
District: *	SOUTH		
Sub-District:			
Pincode: *	110019		
Phone Number with Area Code:			
Mobile Number: *	91-9671306959		
E-Mail: *	anilgupta@omaxe.com		
<b>Land Use Details</b>	<b>Existing (sq meter)</b>	<b>Proposed (sq meter)</b>	<b>Grand Total (sq meter)</b>
Green Belt Area	20170.09		20170.09
Open Land	56637.58		56637.58
Road/ Paved Area	61638.54		61638.54
Rooftop area of building/ sheds	35656.31		35656.31
<b>Total</b>	<b>174102.52</b>	<b>0</b>	<b>174102.52</b>
(vii) Average Annual Rainfall in the Area (in mm): *	536.00		
(viii) Whether Ground Water Utilization for: *	<input type="checkbox"/> Drinking and Domestic Use <input type="checkbox"/> Construction Activity Use <input type="checkbox"/> Commercial Use <input type="checkbox"/> Dewatering Use		
<b>2. Total Number and Type of :</b>			
a) Dwelling Units *	685 DU		
Population			
b) Commercial Units *	0		
Population			
c) Industrial Units *	0		
d) Others *	224 single floor villas		
e) Populations Benefited* (In case of Government water supply agencies)			
<b>3. Details of Water Requirement (Fresh and Recycled Water Usage)</b>			
<b>3(i) Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day)</b>			
	<b>Existing</b>	<b>Proposed</b>	<b>Total</b>
<b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>			
a) Ground Water Requirement (m <sup>3</sup> /day): *	460.69	0.00	460.69
b). Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m <sup>3</sup> /day): *	0.00	0.00	0.00
<b>Total Fresh Water Requirement : (a+b+c) (m<sup>3</sup>/day)</b>	<b>460.69</b>	<b>0.00</b>	<b>460.69</b>
d). Recycled Water Usage (m <sup>3</sup> /day):	326.77	0.00	326.77

<b>Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day) :</b>			<b>787.46</b>	<b>0.00</b>	<b>787.46</b>
<b>3 (I-a) Dewatering Required, Whether the Groundwater Table will be Intersected</b>		No			
(a) Depth to Water level (m bgl)					
(b) Depth upto which dewatering Proposed (m bgl)					
(c) No. of Days for Dewatering					
(d) Estimated Quantity of Ground Water to be Dewatered		(m <sup>3</sup> /day)			
		(m <sup>3</sup> /year)			
(e) Proposed Utilization of Dewatered Water(\$)					
(f) Any Other Information					
<b>(g) Particulars (I-a) is yes (Fill details of Dewatering Existing Structures)</b>					
Number of Existing Structures: *		0			
<b>SNo.</b>	<b>Type of Structure Name</b>	<b>Year of Construction</b>	<b>Depth (Meter)</b>	<b>Diameter (mm)</b>	
No Records Exist in De-Watering Existing Structure.					
<b>(g) Particulars (I-a) is yes (Fill details of Dewatering Proposed Structures)</b>					
Number of Proposed Structures: *		0			
<b>SNo.</b>	<b>Type of Structure Name</b>				
No Records Exist in De-Watering Proposed Structure.					
<b>6 (a). Groundwater Abstraction Structure- Existing</b>					
Number of Existing Structures: *		2			
<b>SNo.</b>	<b>Type of Structure Name</b>	<b>Year of Construction</b>	<b>Depth (Meter below Ground Level)</b>	<b>Diameter (mm)</b>	
1	Borewell	2008	50.00	200	
2	Borewell	2008	50.00	200	
<b>6 (b). Groundwater Abstraction Structure- Proposed</b>					
Number of Proposed Structures: *		0			
<b>SNo.</b>	<b>Type of Structure Name</b>				
No Records Exist in Groundwater Abstraction Structure-Proposed .					
<b>3(ii) Breakup of Water Requirement and Usage:</b>					
<b>Activity</b>	<b>Existing Requirement (m<sup>3</sup>/day)</b>	<b>Proposed Requirement (m<sup>3</sup>/day)</b>	<b>Total Requirement (m<sup>3</sup>/day)</b>	<b>No. of Operational Days in a Year</b>	<b>Annual Requirement (m<sup>3</sup>/year)</b>
Residential / Domestic	431.44	0.00	431.44	365	157475.60
Commercial Activity	29.25	0.00	29.25	365	10676.25
Industrial Activity	0.00	0.00	0.00	0	0.00
Greenbelt Development / Environment Maintenance	110.93	0.00	110.93	365	40489.45
Other Use	215.84	0.00	215.84	0	0.00

<b>Grand Total</b>	<b>787.46</b>	<b>0.00</b>	<b>787.46</b>		<b>208641.30</b>
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3(iii) Whether ETP/STP Proposed, if so furnish following details Yes

Breakup of Recycled Water Usage	(m <sup>3</sup> /day)	(Days)	(m <sup>3</sup> /year)
a) Total Waste Water Generated :	534.82	365	195209.30000000002
b). Quantity of Treated Water Available :	326.77		
i). Reuse in Commercial Activity :	14.40	365	5256.00
ii). Reuse in Industrial Activity :	0.00	0	0.00
iii) Reuse in Greenbell Development :	110.93	365	40489.45
iv) Other Uses :	201.44	0	0.00
c). Total Treated Water Utilised :	326.77		45745.45
<b>Net Ground Water Requirement: *</b>	<b>460.69 (m<sup>3</sup>/day)</b>		

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) No

Details:

5.(i) Water Supply Application Status Applied

(ii) Water Supply Agency Government

a) Whether Water Supply Committed (\$) No

b) Whether Water Supply Denied (\$) No

7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day: (\$) )

Details:

Attached

8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal):- (\$) )

Details:

Attached

9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$) )

Attached

10. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$) )

Letter Number:

Attached Consent/ Approval of Government Agency(Previous: Referral Letter )

State Pollution Control Board	<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>
	1	Consent to establish	CTE_1.pdf	<a href="#">Download</a>	<a href="#">View</a>

<b>11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:</b>								
<b>If Yes, so Details thereof with Status:</b>								
Processing Fee:								
	Bharat Kosh Transaction Ref. No:							
	Bharat Kosh Transaction Date:							
INFRASTRUCTURE USE- Self Declaration								
<input checked="" type="checkbox"/> <p>I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.</p> <p>I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.</p> <p>It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.</p> <p>I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.</p>								
1. Application proforma is subject to modification from time to time.								
2. Application should be submitted to <b>Regional Director Central Ground Water Board Western Region, 6-A, Jhalana Doongri, JAIPUR, RAJASTHAN - 302004</b>								
3. Incomplete application will be summarily rejected.								
4. Processing Fee:	Rs. 1000.00/- (Rupees One Thousand Only)							
<b>Filled By EO:</b>								
Processing Fee Submitted :	Yes	<table border="1"> <tr> <td colspan="2"><b>Bharatkosh Details:</b></td> </tr> <tr> <td>Bharat Kosh Transaction Ref. No.-</td> <td>1202180001289</td> </tr> <tr> <td>Bharat Kosh Transaction Dated:</td> <td>12/02/2018</td> </tr> </table>	<b>Bharatkosh Details:</b>		Bharat Kosh Transaction Ref. No.-	1202180001289	Bharat Kosh Transaction Dated:	12/02/2018
<b>Bharatkosh Details:</b>								
Bharat Kosh Transaction Ref. No.-	1202180001289							
Bharat Kosh Transaction Dated:	12/02/2018							
5. Hard copy of application required: *	Yes							
6. Ground Water Charges / Quality	Ground Water Quality Approved	Fresh Water						
	Ground Water Charge Required:	Yes						
	Ground Water Charge Recieve:	Not Define						
	Ground Water Charge Amount:							
	Ground Water Arear Amount:							

Ground Water Charge Type:		<input checked="" type="radio"/> Fresh Water <input type="radio"/> Saline/ Brackish <input type="radio"/> Saline-Rann of Kachch				
<b>Ground Water Charge</b>						
<b>SN</b>	<b>Amount</b>	<b>Recieved</b>	<b>Due Date</b>	<b>Recieved Amount</b>		
No Record Exists.						
<b>Ground Water Arrear</b>						
<b>SN</b>	<b>Amount</b>	<b>Recieved</b>	<b>Due Date</b>	<b>Recieved Amount</b>		
No Record Exists.						
(7) Environment Compensation Required:		NotDefined				
<b>Illegal GW Abstraction (From)</b>	<b>(To)</b>	<b>Quantum Of Illegal GW (m3/d)</b>	<b>EC Amount (Rs):</b>	<b>Reason for EC</b>	<b>Other Reason</b>	<b>EC Received</b>
(8) Penalty for non Compliance of NOC conditions Required:		No				
Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.						
Attached Files						
1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	Site Plan	Site Plan Bhiwadi 1.pdf	<a href="#">Download</a>	<a href="#">View</a>		
2). Location Map : (Refer: 1 (ii))						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	Site location plan	Site Plan Bhiwadi 1.pdf	<a href="#">Download</a>	<a href="#">View</a>		
3). Documents of Ownership / Lease : (Refer: 1 (v))						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	CLU	CLU.pdf	<a href="#">Download</a>	<a href="#">View</a>		
4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi)) No Attachment Found !						
5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	water requirement	Water req Bhiwadi 1detail revised.pdf	<a href="#">Download</a>	<a href="#">View</a>		
6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	HG report	Hg report-bhiwadi-1.pdf	<a href="#">Download</a>	<a href="#">View</a>		
7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)						
<b>Sr.No.</b>	<b>Attachment Name</b>	<b>File Name</b>	<b>Download File</b>	<b>View File</b>		
1	Rain Water Harvesting Details	RWH-Bhiwadi I.pdf	<a href="#">Download</a>	<a href="#">View</a>		

8). Authorization Letter (Previous:Authorization) :				
Sr.No.	Attachment Name	File Name	Download File	View File
1	Board Resolution	BOARD RESOLUTION.pdf	<a href="#">Download</a>	<a href="#">View</a>
9). Approval Letter of State Government Agency : (Refer 9) No Attachment Found !				
10). Ground Water Quality : No Attachment Found !				
11). Scanned Infrastructure Application : No Attachment Found !				
12). Extra Attachment :				
Sr.No.	Attachment Name	File Name	Download File	View File
1	Previous CGWA NOC	NOC CGWA1.pdf	<a href="#">Download</a>	<a href="#">View</a>
13). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !				
13). Application with Signature and Seal: No Attachment Found !				
14). Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas: No Attachment Found !				
15). Certificate of non-availability of water: No Attachment Found !				
16). Impact Assessment Report by Accredited Consultant in case of Dewatering: No Attachment Found !				
17). Completion certificate from the concerned agency: No Attachment Found !				
18). Installation of STP (For New Projects): No Attachment Found !				
20). Approval from Wetland Authority: No Attachment Found !				
21). Penalty: No Attachment Found !				
16). MSME: No Attachment Found !				
17). Proof of ownership of land of size 200 sq m or more No Attachment Found !				
18). Proof of ownership/Lease of tanker No Attachment Found !				
19). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !				
20). CTE/ CTO/ ToR of MoEF/ SLEIAA : No Attachment Found !				
No Records Exist in CTECTO Document.				
21). Additional Documents : No Attachment Found !				
No Records Exist in Official Document.				
Application Submitted By:		anilkgupta		
Application Submitted On:		12/02/2018		

12/1/23, 10:48 AM

NOCAPIN

<b>Associated User:</b>	anilgupta
<input type="button" value="Print"/> <input type="button" value="Close"/>	

Annexure-IX : Copy of the Rejection Letter for Application No. 21-4/9388/RJ/INF/2018



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु खेद पत्र)

**Regret Letter for Ground Water Withdrawal**

Project Name:	Omaxe Panorma City		
Project Address:	Village Hushingpur And Banbeerpur, Bhiwadi, Block Tijara, District Alwar Rajasthan		
Village:	Huseengpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	M/s Omaxe Ltd., Omaxe House, 7 Lsc., Behind Kalkaji Post Office Kalkaji,, New Delhi-110019, , South, Delhi - 110019		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. Application No.:	21-4/9388/RJ/INF/2018	2. Category:	Over Exploited
		(GWRE 2017)	
3. Project Status:	Existing Project		

Sir,

Please refer to your above mentioned Application. The Application is here by, rejected because of non fulfillment of the criteria /documents as per CGWA Guideline, 2020 despite repeated reminders. Further, this is to inform that withdrawal of ground by the firm without valid NOC will be treated as illegal and the firm shall be liable for penal action as per **Notified Guidelines, 2020 (S.O. 3289(E))**.

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



CGWA Jaipur <cgwawr1@gmail.com>

**Sub :- Re- submission of NOC Application for ground water abstraction – reg. Ref :- 21-4/9388/RJ/INF/2018**

1 message

CGWA Jaipur <cgwawr1@gmail.com>  
To: Anil Gupta <anilgupta@omaxe.com>

3 November 2021 at 11:28

महोदय,

भूजल दोहन के अनापत्ति प्रमाण पत्र के संदर्भ में आपके आवेदन संख्या 21-4/9388/RJ/INF/2018 जो कि मूल दस्तावेज़ जमा नहीं करने अथवा केन्द्रीय भूजल प्राधिकरण द्वारा किये गए सवालों की सही जानकारी देने के अभाव में निरस्त की गई थी ।

आपको निर्देशित किया जाता है कि भूजल दोहन के अनापत्ति प्रमाण पत्र हेतु दिनांक 31.03.2022 से पूर्व केन्द्रीय भूजल प्राधिकरण के ऑनलाइन पोर्टल ([cgwa-noc.gov.in](http://cgwa-noc.gov.in)) द्वारा अथवा राज्य प्राधिकरण, जो भी लागू होवे पुनः आवेदन करें अन्यथा आप पर कानूनी कार्रवाई के लिये स्वयं उत्तरदायी होंगे, जिसके अंतर्गत भूजल दोहन स्ट्रक्चर का सील किया जाना एवं भारत सरकार, जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 को अधिसूचित दिशानिर्देश संख्या S.O. 3289(E) के अनुसार भूजल की अवैध निकासी के लिए पर्यावरणीय क्षतिपूर्ति का मुआवजा देना शामिल है ।

केन्द्रीय भूजल प्राधिकरण में प्राप्त आवेदनों पर दिनांक 24.09.2020 को जारी दिशानिर्देशों और इस संबंध में समय समय पर जारी सार्वजनिक सूचना के अनुसार कार्रवाई की जाएगी । आवेदनकर्ता को अधिसूचित दिशानिर्देशों के अनुसार, दिनांक 24.09.2020 से भूजल दोहन / संग्रहितप्रभार का भुगतान करना होगा ।

(क्षेत्रीय निदेशक)

To,

OMAXE PANORMA CITY  
VILLAGE HUSHINGPUR AND BANBEERPUR, BHIWADI,  
BLOCK TIJARA, DISTRICT ALWAR RAJASTHAN,  
TIJARA, ALWAR, RAJASTHAN

**Sub :-** Re- submission of NOC Application for ground water abstraction – reg.

**Ref :-** 21-4/9388/RJ/INF/2018

-

Sir,

This is in reference to your No Objection Certificate (NOC) Application no21-4/9388/RJ/INF/2018 which was rejected by this office on the ground of non-submission of mandatory documents / non-furnishing of information in reply to queries raised by CGWA.

You are hereby directed to reapply for NOC for ground water abstraction **by 31.03.2022 through online portal of CGWA ([cgwa-noc.gov.in](http://cgwa-noc.gov.in)) or respective State Authorities, as the case may be, failing which you will be liable to face legal action including sealing of the abstraction structures and imposition of Environmental Compensation for illegal withdrawal of ground water as per notified Guidelines No. S.O. 3289(E), dated 24.09.2020, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.**

The applications received in CGWA shall be processed as per guidelines dated 24.09.2020 and subsequent public notices issued in this regard. The applicants shall be liable to pay ground water abstraction/restoration charges w.e.f. 24.09.2020, as per the Notified CGWA Guidelines.

(Regional Director)

Annexure-XI : Cory of the Letter to District Collector for taking legal action against firm for illegal GW abstraction.



भारत सरकार /Govt. of India  
जल शक्ति मंत्रालय /Ministry of Jal Shakti  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR  
केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board  
पश्चिमी क्षेत्र, जयपुर/ Western Region, Jaipur

-6A, झालाना डूंगरी, जयपुर (राजस्थान) /  
6-A, Jhalana Doongri, Jaipur-302004 (Raj)  
Tel: 0141-2706338, Fax: 2706991

No: TS/18/CGWA/CGWB/WR/2022/7

दिनांक: 21.03.2023

प्रति,  
जिला कलेक्टर  
समस्त जिले  
राजस्थान

**विषय: अवैध भूजल निकासी के खिलाफ कार्रवाई के संबंध में भूजल निष्कासन हेतु जारी प्रक्रिया में स्व-छूट (Self-Exemption) /अनापत्ति प्रमाण पत्र (NOC) सांझा करने बाबत ।**

महोदय,

केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38(अ), दिनांक जनवरी 14, के तहत भारत सरकार 1997 (इसके बाद प्राधिकरण के रूप में संदर्भित) की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण, जिसके बाद अधिसूचना संख्या का .आ.1124नवंबर 6 दिनांक (ई), .आ.और का 20001121 मई 13 दिनांक (ई), को पूरे 2010 भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया था।

और प्राधिकरण ने सितंबर 24, 3289 की अधिसूचना संख्या 2020(ई) के तहत ("भारत में भूजल निष्कर्षण को नियंत्रित और विनियमित करने के लिए दिशानिर्देश" जारी किए हैं, जिसमें मौजूदा उद्योग/सभी नए", विस्तार चाहने वाले उद्योग, बुनियादी ढांचा परियोजनाएं और खनन परियोजनाएं जमीन को सारगर्भित करती हैं। भूजल निष्कर्षण, जब तक कि दिशानिर्देशों के पैरा 1.के तहत विशेष रूप से छूट नहीं दी जाती है 0, को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है ।

केंद्रीय भूजल प्राधिकरण के दिशानिर्देश दिनांक 24.09.2020 के अनुसार, जिला कलेक्टरों / (डीसी) उपायुक्तों / को अनाधिकृत भूजल निकासी (डीएम) जिला मजिस्ट्रेटों/अनापत्ति शर्तों का उल्लंघन करने वालों के खिलाफ भूजल निकासी संरचनाओं को सील करने, बिजली काटने, अभियोजन शुरू करने, पर्यावरण मुआवजा लगाने जैसे प्रवर्तन उपाय करने के लिए अधिकृत किया गया है।

भूगर्भ जल निकासी हेतु अनापत्ति प्रमाण पत्र की स्थिति के संदर्भ में परियोजनाओं की सूची जिन्हें अनापत्ति प्रमाण पत्र जारी किया गया है, स्व छूट-(Self-Exemption) लिया गया है और प्रक्रियाधीन है, आवश्यक कार्रवाई के लिए संलग्न हैं। अवैध भूजल निकासी के खिलाफ कार्रवाई के संबंध में की गई कार्रवाई से इस कार्यालय को अवगत कराने की कृपा करें ।

सादर

संलग्न: ऊपरोक्त अनुसार

क्षेत्रीय निदेशक

प्रतिलिपि:

1. सदस्य सचिव, केंद्रीय भूजल प्राधिकरण, 18/11, जामनगर हाउस, मान सिंह रोड, नई दिल्ली-110011

क्षेत्रीय निदेशक

**Annexure-XII : Copy of the Show Cause Notice issued for illegal GW withdrawal against the Rejected Application No. 21-4/9388/RJ/INF/2018**



जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र

6-A, झालाना डूंगरी, जयपुर

टेलीफोन : 0141-2715632, 2706331

E-mail : cgwawr1@gmail.com, rdwr-cgwb@nic.in,

Website : www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/ डब्ल्यूआर/ कारण बताओ नोटिस/ 2023-2114

दिनांक : 23 NOV 2023

कारण बताओ नोटिस

केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण (इसके बाद प्राधिकरण के रूप में संदर्भित), जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 06 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया था।

भूजल दोहन के अनापत्ति प्रमाण पत्र के संदर्भ में आपका आवेदन संख्या : 21-4/9388/RJ/INF/2018 जो कि बांछित दस्तावेज/ भूजल शुल्क/ जुर्माना/ पर्यावरण मुआवजा जमा नहीं करने अथवा केन्द्रीय भूजल प्राधिकरण द्वारा किये गए स्पष्टीकरण की सही जानकारी देने के अभाव में निरस्त कर दिया गया था।

आपको निर्देशित किया जाता है कि भूजल दोहन के अनापत्ति प्रमाण पत्र हेतु केन्द्रीय भूजल प्राधिकरण के ऑनलाइन पोर्टल (cgwa-noc.gov.in) द्वारा पुनः आवेदन करें अन्यथा आप पर कानूनी कार्रवाई के लिये आप स्वयं उत्तरदायी होंगे, जिसके अंतर्गत भूजल दोहन संरचना का सील किया जाना एवं भारत सरकार, जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 को अधिसूचित दिशानिर्देश संख्या S.O. 3289(E) के अनुसार भूजल की अवैध निकासी के लिए पर्यावरणीय क्षतिपूर्ति का मुआवजा देना शामिल है।

सार्वजनिक सूचना संख्या 08/2022 दिनांक 13/10/2022 और 03/11/2022 के विंदु संख्या 05 के अनुसार "अस्वीकार किए गए आवेदन को 10000 रुपये के पुनः प्रवर्तन शुल्क का भुगतान करके 60 दिनों के अंदर सभी दस्तावेजों, भूजल शुल्क/जुर्माना/पर्यावरण क्षतिपूर्ति का मुआवजा (जिस कारण से आवेदन अस्वीकृत किया गया) के साथ पुनः प्रवर्तन किया जा सकता है।" 60 दिनों के पश्चात भी अस्वीकार किए गए आवेदन को पुनः प्रवर्तन किया जा सकता है, इस स्थिति में आवेदन करने की तारीख से एनओसी जारी करने की अवधि के लिए भूजल शुल्क/ जुर्माना/ पर्यावरण क्षतिपूर्ति का मुआवजा लागू होगा।

केन्द्रीय भूजल प्राधिकरण में प्राप्त आवेदनों पर दिनांक 24.09.2020 को जारी दिशानिर्देशों और इस संबंध में समय - समय पर जारी सार्वजनिक सूचना के अनुसार कार्रवाई की जाएगी। आवेदनकर्ता को अधिसूचित दिशानिर्देशों के अनुसार, दिनांक 24.09.2020 से भूजल दोहन/ जुर्माना/ पर्यावरण मुआवजा का भुगतान करना होगा।

एतद्वारा आपको इस नोटिस की प्राप्ति के 15 दिनों के भीतर अपनी प्रतिक्रिया प्रस्तुत करने का अवसर दिया जाता है, ऐसा न करने पर पर्यावरण (संरक्षण) अधिनियम, 1986 और राजपत्र अधिसूचना का.आ. 3289(ई), दिनांक 24/09/2020 भूजल के अवैध निकासी के लिए आपके अपने जोखिम, लागत और जिम्मेदारी पर आपके उद्योग/ परियोजना के विरुद्ध कार्रवाई की जाएगी। कृपया ध्यान दें कि प्रतिक्रिया प्रस्तुत नहीं करने को समझा जाएगा कि आपको इस संबंध में कुछ नहीं कहना है।

  
(इ. एम. एम. राजेंद्र)  
क्षेत्रीय निदेशक

सेवा में,

ओमेक्से पनोरमा सिटी

हुसीनपुर एवं वनवीरपुर, भिवाड़ी, तिजारा, अलवर, राजस्थान

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु -

1. नगर आयुक्त, भिवाड़ी
2. क्षेत्रीय अधिकारी, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, जयपुर, राजस्थान
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड
4. राज्य पर्यावरण प्रभाव आकलन प्राधिकरण, राजस्थान
5. केन्द्रीय भू जल प्राधिकरण, जामनगर हाउस, नई दिल्ली

**Annexure-XIII : Copy of the Public Notice for appointment of District Magistrate/ Deputy Commissioner as Authorized Officer for compliance of directions of CGWA.**

**CENTRAL GROUND WATER AUTHORITY  
MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA  
REJUVENATION**

[Constituted under Section 3(3) of Environment (Protection) Act, 1986]

Dated the 23rd October, 2017

Public Notice No. 8/2017

**APPOINTMENT OF THE DISTRICT MAGISTRATE/ DEPUTY COMMISSIONER AS THE AUTHORIZED OFFICER TO MONITOR COMPLIANCE OF DIRECTIONS OF CENTRAL GROUND WATER AUTHORITY**

Whereas on the direction of the Hon'ble Supreme Court vide it's Order dated 10<sup>th</sup> December, 1996, the Central Government has constituted the Central Ground Water Authority (hereinafter referred to as the Authority) vide notification number S.O. 38 (E), dated 14<sup>th</sup> January, 1997, followed by notifications S.O. 40(E) dated 13<sup>th</sup> January, 1998, S.O. 9(E) dated 5<sup>th</sup> January, 1999, S.O. 1024(E) dated 6<sup>th</sup> November, 2000 and S.O. 1121(E), dated 13<sup>th</sup> May, 2010, for the purposes of regulation and control of groundwater development and management in the whole of India;

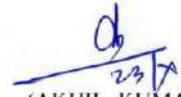
And whereas the Authority has been issuing No Objection Certificate (NOC) for ground water withdrawal to industries/ infrastructure projects/ Mining Projects etc., in terms of guidelines issued in this connection from time to time;

And whereas some of the State Governments/Union Territories, have enacted legislations and/ or issued regulatory directions/ orders on ground water development and management in accordance with the Local/State/UT law/order;

And whereas the Hon'ble National Green Tribunal, New Delhi vide order dated 15.04.2015 in O.A. No. 204 of 2014 and others, has issued directions to Authority to ensure that *any person, operating tube well, or any means to extract ground watershall obtain permission from Authority* and shall operate the same subject to law in force, even if such unit is existing unit or the unit is still to be established.

Now therefore, in pursuance of the directions of the Hon'ble National Green Tribunal and in exercise of powers conferred under Section 4 of the Environment (Protection) Act, 1986 vide notification No. S.O. 1024 (E) dated 6<sup>th</sup> November, 2000, Central Ground Water Authority **appoints the District Magistrate/ Deputy Commissioner of each revenue area in the States of Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tripura, Uttar Pradesh, Uttarakhand, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep Islands as the 'Authorized Officer'** for the purpose of enforcement of directions of CGWA in the respective revenue areas under his/ her jurisdiction and conditions laid down in the No Objections Certificates for ground water withdrawal issued by the Authority.

The District Magistrate/ Deputy Commissioner (Revenue) of each revenue area in the respective State/ Union Territory, who is the **Authorized Officer, is further delegated with the power to inspect whether all the existing users owning tubewells in their premises have obtained/ applied for NOC for ground water withdrawal. The DM/DC is also authorized to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water.**

  
(AKHIL KUMAR)  
CHAIRMAN

**Annexure–XIV : Photographs of the TWO Bore wells in the premises.**



**Annexure-XV : Photographs of Surface disposal of the garbage in the Open area.**



**Annexure-XVI : Photographs of the Water treatment Plant and Water Tanks at the project site.**



